

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO.2878 OF 2009
(Arising out of SLP(C) No.8727 of 2009)

YOGESH KUMAR RAI

.....APPELLANT(S)

VERSUS

STATE OF U.P.& ORS.

....RESPONDENT(S)

O R D E R

Leave granted.

We find no merit in the appeal and the same is accordingly dismissed.

The High Court has dismissed the Second Appeal with costs of Rs.3,000/-. The cost part of the judgment is set aside.

There will be no order as to costs.

.....J.
(TARUN CHATTERJEE)

.....J.
(H.L.DATTU)

**NEW DELHI;
APRIL 24, 2009.**

SUPREME COURT OF INDIA



JUDGMENT